

(SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) During the visit of the Russian Prime Minister to India in December, 1998, a Memorandum of Understanding (MOU) was signed between Indian Oil Corporation and OAO Oil Company LUKOIL, RUSSIA in which Lukoil has expressed interest in supplying of crude oil upto a quantity of 10 million tonnes per annum on long term basis

(c) Yes, Sir.

(d) The issue would arise only when a commercial decision is taken to import and would depend inter-alia on the grades, quantities, delivery terms, pricing and payment terms etc., based upon which commercial decisions to import crude oil are taken.

Demand of Petroleum Products

2966. SHRI TATHAGATA SATPATHY:

SHRI K. PARYMOHAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have made any estimate demand of petroleum products in the country by 2010 A.D.;

(b) if so, the details thereof; and

(c) the action plan worked out to meet the demand ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) The Working Group on Petroleum has estimated a demand of 155.3 million tonnes for the year 2006-07.

(c) In order to meet the demand of petroleum products, steps are being taken to increase crude oil production in the country through application of improved technologies, better reservoir management, development of new fields, additional development of existing fields and by inviting foreign and private capital in the upstream sector. The refining capacity is also being increased in the country by expansion of existing refineries in the public sector and setting up of refineries in joint sector and private sector.

[Translation]

SKO/LDO Distributorship

2967. SHRI ASHOK PRADHAN :

SHRIMATI KAMAL RANI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to Unstarred Question Nos. 2061 and 326, dated June 9, 1998 and December 1, 1998 respectively and state:

(a) whether the information of S.K.O./L.D.O. distributors in Delhi /U.P. have since been collected;

(b) if so, the details thereof;

(c) if not, the reasons for the delay in this regard; and

(d) the time by which the information is likely to be collected and laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Yes, Sir. The information has been received from the Oil Companies and is being compiled/ scrutinized and will be laid on the Table of the House at the earliest.

[English]

Dues of Various Power Plants Outstanding Against Delhi Vidyut Board

2968. SHRI NEPAL CHANDRA DAS :

PROF. AJIT KUMAR MEHTA :

Will the Minister of POWER be pleased to state :

(a) the total amount of dues of various power plants outstanding against Delhi Vidyut Board as on date;

(b) the period for which the dues have been accumulating; and

(c) the steps taken/proposed to be taken by the Government to recover all the outstanding dues against DVB ?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM) : (a) and (b) : Delhi Vidyut Board (DVB) is to pay the following dues including surcharge to the Power Generating and Transmission Corporations under the Ministry of Power as on end February, 1999:

(i)	NTPC	—	Rs. 2042.73 crs.
(ii)	NHPC	—	Rs. 324.84 crs.
(iii)	PGCIL	—	Rs. 124.36 crs.
(iv)	BBMB	—	Rs. 14.73 crs.
(v)	Badarpur TPS	—	Rs. 7063.25 crs.

The above dues have accumulated during the period from 1980 to Feb. 1999.

(c) Efforts are consistently being made at the highest level in the Government for clearing of outstanding dues by DVB. On serving notice for power regulation to DVB by NTPC, DVB have enhanced Letter of Credit to Rs. 118 crs, from Rs. 90 crs. w.e.f. January, 1999 for NTPC Stations. Recently, the

matter was discussed with the Power Minister of Delhi and officials of Government of Delhi and DVB wherein the gravity of the situation arising out of the non-payment of energy bills by DVB was explained to them. Government of Delhi /DVB have agreed for furnishing a schedule for liquidation of the reconciled outstanding of BTPS, NTPC and PGCIL and opening of Letter of Credit for full energy supplies in April, 1999 in favour of BTPS.

PAPERS LAID ON THE TABLE

12.02 hrs.

Detailed Demands for Grants of the Ministry of Civil Aviation for the Year 1999-2000

[English]

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANT KUMAR) : Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 1999-2000.

[Placed in Library. See No. LT 2639/99]

Detailed Demands for Grants of the Ministry of Industry for the Year 1999-2000

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGHWAR) : Sir, on behalf of Shri Sikander Bakht, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1999-2000.

[Placed in Library. See No. LT2640/99]

Detailed Demands for Grants of the Ministry of Commerce for the Year 1999-2000

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMAN-GALAM) : Sir, on behalf of Shri Ramakrishna Hagde, I beg to lay on the Table a Copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for the year 1999-2000.

[Placed in Library. See No. LT2641/99]

Detailed Demands for Grants of the Ministry of Communications for the Year 1999-2000

THE MINISTER OF COMMUNICATIONS (SHRI JAGMOHAN) : Sir, I beg to lay on the Table :

- (1) A copy of the Detailed Demands for Grants (Hindi and English Versions) of the Ministry of Communi-

cations (Including Department of Telecommunications) for the year 1999-2000.

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 1999-2000.

[Placed in Library. See No. LT2642/99]

Detailed Demands for Grants of the Ministry of Urban Affairs and Employment for the Year 1999-2000

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : Sir, on behalf of Shri Ram Jethmalani, I beg to lay on the Table a Copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Affairs and Employment for the year 1999-2000.

[Placed in Library. See No. LT2643/99]

Notification regarding Electricity Laws (Amendment) Act, 1998, etc.

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMAN-GALAM) : Sir, I beg to lay on the Table -

- (1) A copy of the Notification No. S.O. 1132(E) (Hindi and English versions) published in Gazette of India dated the 31st December, 1998 appointing 31st December, 1998 as the day on which the Electricity Laws (Amendment) Act, 1998 to come into force issued under subsection (1) of section 1 of the said Act.
- (2) A copy of the Notification No. S.O. 1133(E) (Hindi and English versions) Published in Gazette of India dated the 31st December, 1998 specifying the Power Grid Corporation of India Limited (Power Grid) Katwaria Sarai, New Delhi, as the Central Transmission Utility.

[Placed in Library. See No. LT2644/99]

Notifications under Companies Act, 1956

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : Sir, I beg to lay on the Table -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :-
 - (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1999, published in Notification No. G.S.R. 16 (E) in Gazette of India dated the 6th January, 1999.